

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND
ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 31st March, 2014.

No. HC.XI-10/2013/22/RC # # # Hon'ble the Gauhati High Court has been pleased to amend Chapter II, Rule II and III of the Gauhati High Court (ACC) Rules in the following manner, with immediate effect:

i) **The existing Rule (1A) (i), (ii) & (iii), Rule 2, Rule 4 and Rule 5(i), (ii) and (iii) shall be deleted.**

ii) **The rules of the Schedule shall be re-numbered as follows:**

Rule-I. All Civil Appeals which are not required to be heard statutorily by a Division Bench may be heard by a Learned Single Judge, irrespective of the valuation.

Rule -II. All Civil Revisions.

Rule-III. All applications not being applications for leave to appeal to the Supreme Court and rules relating to second and miscellaneous appeals.

Rule-IV. All revenue and hill cases for admission or hearing, as the case may be, except where the dispute involves the determination of any question of any custom or usage and in criminal cases where the sentence exceeds imprisonment for a period longer than 7 years.

Rule- V. All interlocutory matters including matters including stay and condonation of delay applications, bail and substitution petitions in all civil, criminal and other proceedings even when the admission or final hearing be by a Division Bench, unless otherwise ordered by a Division Bench.

By Order,
Sd/- M.K. Bhattacharjee
REGISTRAR GENERAL

Memo No. No. HC.XI-10/2013/23-43/RC dated 31.03.2014.

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar General, High Court of _____, _____.
7. The Registrar (_____), Gauhati High Court, Guwahati.
8. The Registrar -Cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
9. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl.
10. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
11. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.

12. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
13. The Deputy Director (Printing & Stationery), Assam Govt. Press, Guwahati. (He is requested to publish the notification in the next issue of the official Gazette and send at least 15 copies to the undersigned after publication.)
14. The Publisher, Nagaland Gazette, Nagaland Govt. Press, Kohima/ Mizoram Gazette, Mizoram Govt. Press, Aizawl/ Arunachal Pradesh Gazette, Arunachal Pradesh Govt. Press, Itanagar. (They are requested to publish the notification in the next issue of their respective official Gazette and send at least 15 copies to the undersigned after publication.)
15. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
16. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
17. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
18. The Superintendent, _____, Gauhati High Court, Guwahati.
19. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
20. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR GENERAL

31.03.14